

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
REGIONAL BENCH AT HYDERABAD**

Single Member Bench

Court – I

**Application No. E/ROM/30733/2018
in Excise Appeal No. 30433 of 2018**

TGVSRAAC Limited

.....Appellant

40-304, 2nd Floor, Krishna Jyothsna
Complex, Bhagya Nagar, Kurnool Dist.,
Andhra Pradesh – 518 004

VERSUS

**Commissioner of Central Tax,
Tirupati - GST**

.....Respondent

No. 9/86, West Church Complex,
Amaravathi Nagar, MR Palli Road,
Tirupathi, Andhra Pradesh – 517 502

Appearance

Shri B.N. Gururaj, Advocate for the Appellant.

Shri A.V.L.N. Chary, Authorized Representative for the Respondent.

Coram:

HON'BLE Mrs. RACHNA GUPTA, MEMBER (JUDICIAL)

FINAL ORDER NO. A/30260/2021

Date of Hearing: 03.09.2021

Date of Decision: 03.09.2021

[Order per: RACHNA GUPTA]

As directed vide Final Order dated 31.08.2021, learned counsel for the appellant has placed on record SVLDRS Form No.1, the application vide which the appellant applied under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. SVLDRS Form No.4, discharge certificate as a proof of settlement, has also been placed on record.

(2)

2. Keeping in view the same and the objective of section 127(6) of Finance Act, 2019 read with Rule 9 of said SVLDR Scheme, the present appeal is ordered to be dismissed as withdrawn.

(RACHNA GUPTA)
MEMBER (JUDICIAL)

Veda